

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF KRISENTER IMPEX PRIVATE LIMITED		
Sl. No.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	KRISENTER IMPEX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/02/2009
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES KOCHI KERALA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52201KL2009PTC023851
5.	Address of the registered office and principal office (if any) of corporate debtor	ROOM NO. 105, 4TH FLOOR, D D CORNER STONE, KADAVANTHRA, KOCHI, PIN- 682020, KERALA, INDIA
6.	Insolvency commencement date in respect of corporate debtor	26/02/2021 ORDER COPY RECEIVED ON 02/03/2021
7.	Estimated date of closure of insolvency resolution process	24.08.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. BAIJU. P IBBI/IPA-001/IP-P00928/2017-2018/11548
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ROOM NO:7/845D-6, IIIRDFLOOR, KOYENCO BAZAR, S.M.STREET, CALICUT-673001, KERALA. Email: cabaiju@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ROOM NO:7/845D-6, IIIRDFLOOR, KOYENCO BAZAR, S.M.STREET, CALICUT-673001, KERALA. Email: ipbaijup@gmail.com
11.	Last date for submission of claims	17/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KRISENTER IMPEX PRIVATE LIMITED on 26.02.2021. The creditors of KRISENTER IMPEX PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 17.03.2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional : Sd/- Baiju P Place : CALICUT Date : 02.03.2021 Insolvency Professional IBBI/IPA-001/IP-P00928/2017-2018/11548		